

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:2758
ANSWERED ON:26.08.2013
ORDERLIES FOR DEFENCE OFFICERS
Ray Shri Rudramadhab

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government proposes to discontinue the practice of appointment of orderlies to the officers in defence services;
- (b) if not, the reasons therefor;
- (c) the details and number of Army Jawans of other security services being made to work as orderlies, service-wise;
- (d) whether such practice disheartens their feelings as they join the services to serve the nation but are made to work as domestic servants; and
- (e) if so, the corrective measures proposed to be taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF DEFENCE (SHRI A.K. ANTONY)

(a) to (e) There is no practice of appointment of orderlies to officers in Air Force and Navy. However, Sahayaks are authorised to officers and JCOs in the Army as per their entitlement, while serving with formations functioning on war establishments. These Sahayaks are actually combatant soldiers who are entitled to regular pay, allowances and other benefits befitting to their rank in their hierarchy. As per recommendations of the Standing Committee on Defence, the system of Sahayaks in the Army has been taken up for review.